

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-1935(PB)/2019

IN THE MATTER OF:

ICICI Bank Ltd

Vs

SMS Paryavaran Ltd

... Applicant/Petitioner

... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 23.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Appearance not marked

For the Respondent : Appearance not marked

For the SRA : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Sahil
Bhatia

For the RP : Adv. Sajeve Bhushan Deora


ORDER

**IA-3878/2021, IA-2690/2020, IA-2937/2021, IA-2704/2020,
IA-4500/2021, IA-4509/2021, IA-4487/2021, IA-3589/2021**

Since we are taking another bench, the matter stands
adjourned to 30.09.2022.

List the matter on 30.09.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)